

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2017 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/620/ (IB)/2017
NAME OF THE PETITIONER(S) : KASTURI AND SONS LTD
NAME OF THE RESPONDENT(S) : KAVYA ADVERTISING AND MARKETING PVT LTD
UNDER SECTION : 9 RULE 6

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|------------------------|-------------------|-------------|-----------|
| REPRESENTATION BY WHOM | | | |

1. AISHWARYA . Y
FOR R&P PARTNERS

PETITIONER/ OPERATIONAL
CREDITOR



ORDER

Counsel for petitioner/operational creditor present and filed an affidavit in proof of the notice alongwith the petition sent to the respondent. No representation on behalf of respondent. The service of notice is held sufficient. Therefore, the respondent/Corporate Debtor is set ex parte. Heard the submissions of the counsel for petitioner. Order is reserved.

- Sel -
S Vijayaraghavan
Member (Technical)

- Sel -
K Anantha Padmanabha Swamy
Member (Judicial)